

- (vi) Effective enforcement actions including expeditious investigation in foreign assets cases. Such actions include searches, surveys, enquiries, assessment of income, levy of taxes, penalties, etc. and filing of prosecution complaints in criminal courts, wherever applicable.
- (vii) Extensive use of information technology and data analytics for identification of high-risk cases, expeditious e-verification of suspect cases and enforcement actions in appropriate cases.
- (viii) Mandatory linking of Aadhar with PAN, which will not only help in de-duplication of PAN but will also prevent potential tax frauds.

**Revision of IT guidelines for black money and
tax evasion**

2594. SHRI RIPUN BORA: Will the Minister of FINANCE be pleased to state:

- (a) whether Government proposes to revise IT guidelines under the IT Act, 1961;
- (b) if so, whether Government has received any proposal from the concerned to curb black money in the country;
- (c) the details of compounding offences, procedure and charges to be taken therefor; and
- (d) how the process/action will streamline the serious cases of black money and criminal tax evasion possible?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (d) The Income-tax Department, issues guidelines and revises them periodically to reflect changes/amendments in the direct tax statutes. Revised guidelines for Compounding of Offences under Direct Tax Laws, have been issued by CBDT on 14.06.2019 (hereinafter ‘ the Guidelines’) and are operational w.e.f. 17.06.2019. These Guidelines are placed in public domain on www.incometaxindia.gov.in.

Further, to curb black money in the country, the Income-tax Department takes suitable action including searches, surveys, enquiries, assessment of income, levy of taxes/interest/penalty and launching of prosecution, wherever applicable against those found violating various provisions of direct tax statutes.

Objectives of disinvestment

2595. SHRI SANJAY SINGH: Will the Minister of FINANCE be pleased to state:

- (a) the main objectives of disinvestment and their current status;

- (b) the disinvestment planned for the year 2019-20;
- (c) the amount raised by Government through disinvestment till date; and
- (d) the details of where this money has been spent thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) The major objectives/reasons for disinvestment are as under:—

- (i) Listing CPSEs on stock exchanges to promote people's ownership through public participation and improving efficiencies of CPSEs through accountability to its shareholders.
- (ii) To bring in operational efficiencies in CPSEs through strategic disinvestment, ensuring their greater contribution to economy.
- (iii) Adopt a professional approach for financial management of CPSEs in the national interest and investment aimed at expanding public participation in ownership of CPSEs.

(b) and (c) The B.E. for disinvestment during 2019-20 has been set at ₹ 1,05,000 crore.

From the year 2014-15 till date, ₹ 2,81,977.44 crore has been received as disinvestment proceeds.

(d) At present, the proceeds from disinvestment of CPSEs are channelized into the National Investment Fund (NIF) which is a Public Account and the proceeds are utilized for specified purposes like investments into funding infrastructure projects etc.

Same pay scale for CRPF Jawans and Government peons

2596. SHRI SANJAY SINGH: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that there exists the same pay scale under the Seventh Pay Commission for a Government peon and a CRPF Jawan despite the immense disparity in the role of their services to our nation;
- (b) if so, the reasons therefor;
- (c) if not, the details thereof; and
- (d) the steps taken to ensure that the CRPF Jawans and their families receive adequate compensation for their service?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) No, Sir.